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Court No. 1.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (T.A.) No. 1213 of 1986.

Hira Lal & another ... Plaintiff-Applicants.

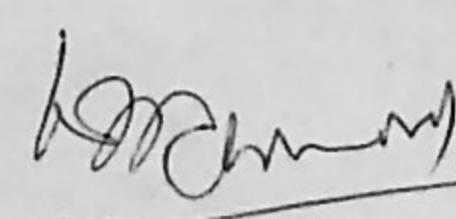
Versus

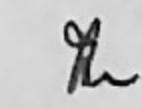
Union of India & another ... Defendant-Respondents.

Hon'ble Justice Kamleshwar Nath, V.C.
Hon'ble K.J. Raman, A.M.

Sri S.K. Dey for the applicants and Sri G.D. Muker for the respondents are present. The learned counsel for the applicants produces a copy of judgment dated 10.7.1987 of this in T.A. No. 1211 of 1986, Ram Chandra Ram v. Union of India & another. The learned counsel for both the parties agreed that the matter in the present application is fully covered by the said decision. We, therefore, direct and hold that this application (Suit No. 169 of 1984) is decided in terms of para 7 of the said judgment.

2. A copy of the judgment in T.A. No. 1211 of 1986, Ram Chandra Ram v. Union of India & another, may be kept on record.


MEMBER (A).


VICE CHAIRMAN.

Dated: March 13, 1989.

PG.